1	2	3	4
14.	Shri S. S. Sharma Principal, KV, No. 2, Kanpur.	Irregular admission and unauthorised collection.	Disciplinary authority has decided to charge-sheet the Principal.
15.	Shri S. M. Ghouse Principal, KV No. 2, Pondicherry.	Appointment of Group 'D' employees in impersonation and accepting assignment broad.	—Do—
16	Shri K. D. Trivedi Principal. KV No. 1, Salt Lake, Calcutta	Irregularities in making admissions	Referred to C V.C.
17.	Shri G. Rama Principal, KV, Mugalsarai.	Irregularities in appointment/ admissions.	Disciplinary authority has decided to charge-sheet the Principal.
18.	Shri K. K. Dixit Principal, KV, Ranikhet.	Financial/admission irregularities/ harassment to lady teacher.	—Do—

Claim of Existence of Saryii River in Afghanistan

872. SHRI CHIMANBHAI MEHTA :
SHRI SARADA MOHANTY :
SHRIMATI MIRA DAS :
SHRI MOHD. KHALEELUR RE MAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the news item which appeared in "The Times, of India" of the 20th October, 1992 regarding a claim that Saryu River existed in Afghanistan as 'Horayu' river in ancient times;

(b) whether it is a fact that another astrophysicist has announced his conclusions that Ramayana period dates back to Rig-Vedic period and the lands depicted in Ramayana are. traceable in Afghanistan; and

(c) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT 6F CULTURE) (KUMARI SELFA) : (a) and (b) Yes, Sir.

(c) The hypotheses proposed by the two scholars are based on a literary exercise and not on archaeological evidence. Besides no period of Indian archaeology could be termed as Rig Vedic as well as Ramayana period. Nor is it possible to establish such a sequence, in archaeological terms.

राज्य भण्डारों के नियंत्रण में प्रमुख खनिज

873 श्री शिवचरण सिंह : क्या खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रमुख खनिजों को राज्य सरकारों के नियंत्रण के अधीन लाने की संभावना है, यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं;

(ख) खनिज संबंधी विवादों और अधिकारों के बारे में राजस्थान सरकार द्वारा क्या-क्या मांगें रखी गई हैं; और

(ग) केन्द्रीय सरकार द्वारा उस संबंध में अब तक क्या कार्यवाही की गई है ?

खान मंत्रालय के राज्य मंत्री (श्री बलराम सिंह यादव) : (क) राज्य सरकारों को पहले ही सभी खनिजों के भूसर्वेक्षण/खनन पट्टे देने (कुछ मामलों में केन्द्र सरकार के अनुमोदन के अनुसार) और इस प्रकार के पट्टेधारियों से डेडरेंट/रायल्टी वसूल करने और अपने पास रखने के अधिकार दे दिए गए हैं ।

(ख) केन्द्र सरकार ने खान और खनिज (विनियमन और विकास) अधिनियम, 1957 में संशोधन करने के बारे में राज्य सरकारों से कुछ सुझाव मांगे थे, उसके उत्तर